

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4160  
ANSWERED ON:15.12.2009  
PROTESTS BY RIOT VICTIMS  
Nagorao Shri Dudhgaonkar Ganeshrao

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are reports of protests by the families of the victims of anti-sikh riots in front of a city court in the NCT of Delhi;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether any Committee constituted in the aftermath of the said riots had recommended monetary compensation by way of damages to the victims;
- (d) if so, the details thereof and the action taken thereon; and
- (e) the details of the measures taken by the Government by way of providing relief and rehabilitation to the affected families alongwith the number of families provided such assistance?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes Madam. On 31-10-2009 there was hearing of CBI Case No. 94/07, RC-231-(S)/2005/SCR-NT, FIR No.316/84 u/s 147/148/149/302/457/120-B/436/295/188 IPC, PS Bara Hindu Rao, Delhi in the Court of ACMM Shri Rakesh Pandit, Karkardooma Court.

The hearing was regarding the closure report submitted by CBI in the Hon'ble Court on 02-04-2009. About 100/125 (including 40/45 ladies) activists of All India Sikh Students Federation (Peer Mohammad) Punjab and National 1984 Victims Justice and welfare Society, Tilak Nagar, under the leadership of their President Karnail Singh Peer Mohammad and Babu Singh Dukhia assembled outside the Court. After the hearing, the families of victims protested outside the Court and shouted slogans against S/Shri Jagdish Tytler, Sajjan Kumar etc. They were carrying placards and posters demanding justice for the riot victims and punishment to the guilty.

(c) to (e): The Central Government on 08-05-2000 appointed a Commission of Inquiry to look into various aspects of 1984 riots headed by Mr. Justice G.T. Nanavati (a retired Judge of Supreme Court of India). The Commission submitted its report to the Government on 09-02-2005. on the recommendation of the said Commission, the Central Government announced the 'Rehabilitation Package' on 16-01-2006 with a financial outlay of Rs. 714.76 crore to provide additional relief to the victims of 1984 riots. Later, the package was extended to the left out States of Tamil Nadu, West Bengal and UT of Chandigarh. According to the information received from the State Governments, they have settled 36336 claims of death, injury, damaged residential, uninsured commercial/industrial properties and Rehabilitation Grant to migrant families. As provided in the said Package, the Central Government has reimbursed a sum of Rs.462.41 crore to the concerned State Governments for the amount disbursed to riot victims.